

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 410
IA-701/ND/2022 IB-539/ND/2021

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.
Vs.

....Applicant

Ambience Projects and Infrastructure Pvt Ltd

....Respondent

Order under Section 7 of IBC.

Order delivered on 29.03.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant : Mr. Krishnendu Datta, Adv., Ms. Avni
Sharma, Adv. and Ms. Varsha Himatsingka, Adv.

For the Respondent : Sr. Adv. Rajsekhar Rao, Ms. Satabdi Dash,
Mr. Areeb Amanullah - Counsels

ORDER

Mr. Devvrat Mitra, Authorised Officer of IHFL along with Senior Counsel Mr. Krishnendu Datta appeared and stated that they seek liberty to withdraw the present petition, in the light of withdrawal of notice dated 27.10.2021 under Section 13(2) of SARFAESI Act.

In view of the same, present petition stand dismissed as withdrawn.

IA No. 701/ND/2022 stands infructuous.

File be consigned to records.

-Sd-

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

-Sd-

**DHARMINDER SINGH
MEMBER (JUDICIAL)**